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Central Administrative Tribunal  
Principal Bench, New Delhi

O.A.No.500/95  
M.A.No.667/95

New Delhi this the 25th Day of July, 1996

Hon'ble Shri S.R. Adige, Member (A)  
Hon'ble Dr A. Vedavalli, Member (J)

Smt Asgari Begum  
W/o Late Shri Abdul Haq  
R/o H.No.1/1623, Moh. Rehangabad,  
Distt. Sharanpur (U.P.)

...Applicant

(By Advocate : Shri Yogesh Sharma)

Union of India, through

1. The General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. The Divisional railway Manager.  
Northern Railway, Bikaner (Raj.)
3. The Carriage & Wagon Superintendent,  
Northern Railway, Delhi Sarai Rohilla,  
New Delhi.

... Respondents

(By Advocate : Shri K.K. Patel)

Order (Oral)

(By Hon'ble Shri S.R. Adige, Member (A))

We have heard Shri Yogesh Sharma, Counsel  
for the Applicant and Shri K.K. Patel, Counsel  
for the respondents. Shri Patel very fairly  
conceded that the applicant's case is fully  
covered by the Circular F(E)III/88/PN 1/4, dated  
2.3.1988 (Annexure A-2).

2. In the circumstances both the Counsels  
agree that the O.A. be disposed of with a  
direction to the respondents to dispose of the

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applicant's claim in accordance with the instructions contained in Circular dated 2.3.1988 (Annexure A-2) within three months from the date of the receipt of the copy of this Order. We direct accordingly.

3. This O.A. is accordingly disposed of. No costs.

A. Vedavalli

(Dr A. Vedavalli)  
Member (J)

S. R. Adige

(S. R. Adige)  
Member (A)

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